

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1430/2019

Dated Wednesday, the 30th day of October, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

Mahendra Kumar Meena

Track Man IV

Emp No. 15661202630

Salem Division

Southern Railway.

.... Applicant

By Advocate M/s Ratio Legis

Vs

1. Union of India rep. By

The Chairman, Railway Board

Rail Bhavan, New Delhi.

2. The General Manager

Southern Railway

Park Town Chennai.

3. The General Manager

West Central Railway

Jabalpur

Madhya Pradesh.

4. The Divisional Railway Manager

Salem Division

Southern Railway.

.... Respondents

By Advocate Mr.P.Srinivasan

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To call for the records related to the request made by the applicant for transfer registered on 14.10.2016 and to direct the respondents to relieve the applicant forthwith and to issue necessary relief memo to enable the applicant to carry out transfer to Kota Division in West Central Railway as Railway Board order dated 20.09.2019 and to order further order/orders as this Tribunal may deem fit and proper and thus render justice."

2. When the matter came up for hearing, learned counsel for the applicant would submit that the Railway Board has recently issued a circular dated 20.09.2019 regarding Inter-Railway transfer and the applicant will be satisfied if his request for transfer is considered in the light of the above circular at an early date.
3. Mr.P.Srinivasan, Senior Standing counsel for the Railways takes notice on behalf of the respondents and submits that if a direction is given, the respondents will consider the representation of the applicant on merits.
4. In view of the limited submission, the OA is disposed of with the following direction:

"The competent authority is directed to consider the applicant's Annexure A-3 representation dated

**04.03.2019 and pass a speaking order in the light of
the Railway Board circular dated 20.09.2019, before
30th January 2020."**

**(T.JACOB)
MEMBER (A)**

M.T.

30.10.2019

**(P.MADHAVAN)
MEMBER (J)**